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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 395-L.—1st April, 2017.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XVII of 2017

THE WEST BENGAL SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2017.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 1st April, 2017.]

An Act to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2017.

(2) It shall come into force at once.

(Sections 2-5.)

Amendment of 2. In section 3 of the West Bengal Salaries and Allowances Act, 1952 (hereinafter section 3 of West Ben. Act V of referred to as the principal Act),---1952. (1) in sub-section (1), for the words and figures "Rs. 2,300", "Rs. 1,800", "Rs. 1,700" and "Rs. 1,500" respectively, the words and figures "Rs. 15,001", "Rs. 11,000", "Rs. 10,900" and "Rs. 10,900" respectively, shall be substituted; (2) in sub-section (3), for the words and figures "Rs. 18,000" and "Rs. 12,000" respectively, the words and figures "Rs. 51,600" and "Rs. 39,600" respectively, shall be substituted; (3) in sub-section (4), for the words and figures "Rs. 30,000", the words and figures "Rs. 48,000" shall be substituted; (4) in sub-section (5), for the words and figures "Rs. 1,500", the words and figures "Rs. 3,000" shall be substituted; (5) in sub-section (6), for the words and figures "Rs. 1,000", the words and figures "Rs. 2,000" shall be substituted.

"Rs. 10,900" respectively, shall be substituted.

Amendment of section 4.

3. In section 4 of the principal Act, in the "Explanation", the words and figures "save however that a Minister of State and a Deputy Minister shall draw house allowance in lieu of residence at the rates of Rs. 600 and Rs. 500 per month respectively" shall be omitted.

4. In section 8 of the principal Act, in sub-section (1), for the words and figures

"Rs. 5,000" and "Rs. 4,000" respectively, the words and figures "Rs. 16,000" and

Amendment of section 8.

Amendment of section 8B.

5. In section 8B of the principal Act, for the words, figures and brackets "Rs. 4,500 (Rupees four thousand five hundred)", the words, figures and brackets "Rs. 11,000 (Rupees eleven thousand)" shall be substituted.

By order of the Governor,

MADHUMATI MITRA, Secy. to the Govt. of West Bengal, Law Department.